NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.39/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE PARTIES:

Mahanti Plastics Pvt. Ltd.

V/s.

M/s. Samriddhi Banquets Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 G.M. JOSHI Adv. for respo.
No. 1 607

2) VINCET .N. JAGTAR Advocate
for Rup No 8

3) Adv Mayark
Bagla Advitories
Instructed by
Adv Raholook

ORDER

TCP No.39/397-398/CLB/MB/MAH/2015

1. The Learned Representatives of both the sides are present.

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- 2. On the last occasion already vide an Order dated 17.02.2017 the Petitioner was directed to file Rejoinder on or before 24.02.2017. The said direction is so far not complied with, however, seeking time to file Rejoinder. Time is granted. The Rejoinder can be filed by the Petitioner on or before 30.03.2017, a copy in advance to the other side. In case by this date the Rejoinder is not filed by the Petitioner, the right to file Rejoinder shall be forfeited.
- 3. The matter is now adjourned for hearing on 12.04.2017.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

09.03.2017.

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